

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.864/97

DATE OF ORDER : 15-7-97.

Between :-

L.R.Sundar

... Applicant

And

1. Dy.Financial Adviser & Chief Accounts Officer,  
(General), SC Rlys, Rail Nilaym, Sec'bad.
2. Chief Cashier,  
O/o Chief Cashier's Office,  
SC Rlys, Rail Nilayam, Sec'bad.
3. Sri M.Prabhakara Rao
4. Sri G.Narasimha
5. Sri A.Srinivasa Rao

... Respondents

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Counsel for the Applicant : Shri P.Krishna Reddy

Counsel for the Respondents : Shri K.Siva Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ) *Je* *Li*

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... 2.

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Smt.P.Sarad-a for Shri P.Krishna Reddy, counsel for the applicant and Sri K.Siva Reddy, standing counsel for the Respondents. Both the learned counsel submitted elaborate arguments in support of their respective submissions.

2. It is noticed that the grievance is basically about the syllabus in an examination in a highly specialised ~~the~~ nature of job. We are therefore neither called upon nor ~~feel~~ competent to decide the question of ~~relevance of~~ <sup>relevance</sup> ~~irrelevance~~ of the <sup>set up</sup> ~~the~~ <sup>prescribed</sup> questions <sup>vis-a-vis</sup> ~~the~~ syllabus. This is a matter to be decided by the authorities specialising in the subject. It is also noticed that applicant has not submitted any representation to the Department <sup>in this regard</sup>. Even Annexure-II, which is reported to have been submitted by concerned Union, is stated not to have been received by the Respondents as clarified by Sri K.Siva Reddy.

3. Be that as it may, this is a matter essentially for the authorities to resolve on merits. The applicant is therefore free to submit a representation to the Financial Adviser & Chief Accounts Officer, SC Railway, within one week from today. If such a representation is received, the said authority shall <sup>and</sup> have the case examined <sup>and</sup> dispose it of within 2 weeks from the date of receipt of such a representation in his office. It is further directed that in case all the 8 posts mentioned in Annexure-III to the OA are proposed to be filled up <sup>and</sup> if suitable



.....3.

candidates are selected against all those posts, the candidate who may be selected against the 6th post of OC may be intimated that his selection will be subject to the decision to be taken by the FA & CAO on the applicant's representation.

4. Thus the O.A. is disposed of. No order as to costs.

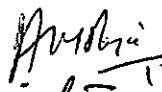
  
(B.S. JAI PARAMESHWAR)  
Member (J)

  
(H. RAJENDRA PRASAD)  
Member (A)

15.7.97

Dated: 15th July, 1997.  
Dictated in Open Court.

avl/

  
Deputy Registrar (J) cc

O.A. 864/97.

To

1. The Deputy Financial Adviser & Chief Accounts Officer,  
(General) SC Rlys, Railnilayam, Secunderabad.
2. The Chief Cashier,  
O/o the Chief Cashier's Office,  
SC Rlys, Railnilayam, Secunderabad.
3. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.K.SivaReddy, SC for Rlys. CAT.Hyd.
5. One copy to ~~MHEP~~.M(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm

24/7/97

T COURT

TYPED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

The Hon'ble Mr. B. S. Jaiparameswar: M(D)

Dated: 15-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

864/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
हैदराबाद बेंच  
HYDERABAD BENCH  
12 JUL 1997  
Despatch  
डाक विभाग/TAPPAL SECTION